DETAILED PUBLIC STATEMENT IN ACCORDANCE WITH THE PROVISIONS OF REGULATIONS 13(4), 14(3), AND 15(2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, TO THE PUBLIC SHAREHOLDERS OF

# DELTA INDUSTRIAL RESOURCES LIMITED

A public limited company incorporated under the provisions of the Companies Act, 1956

Corporate Identification Number: L52110DL1984PLC019625;

Registered Office: Shop No. 325, 3rd Floor, Aggarwal Plaza, Sector - 14, Rohini, North East, New Delhi - 110085, India;

Contact Number: +91-8376095634; E-mail Address: deltaindltd@gmail.com; Website: www.dirl.in;

Open Offer for acquisition of up to 14,02,180 (Fourteen Lakhs Two Thousand One Hundred and Eighty) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Delta Industrial Resources Limited, at an offer price of '9.20/- (Nine Rupees and Twenty Paise Only) per Offer Share to the Public Shareholders of the Target Company, made by the Acquirer 1), Mr. Rakesh Kumar Goel (Acquirer 2), Mr. Saurabh Goel (Acquirer 3), and Mr. Harsh Gupta (Acquirer 4), pursuant to and in compliance with the provisions of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulation, 2011, as amended. This Detailed Public Statement is being issued by Capital Square Advisors Private Limited, the Manager to the Offer, on behalf of the Acquirers in compliance with the provisions of Regulations 3 (1) and 4 read with Regulations 3(1) and 4 and other applicable Regulations of the SEBI (SAST) Regulations of the SEBI (SAST) Regulations of the SEBI (SAST) Regulations. The Public Announcement was sent to SEBI, Stock Exchanges, and to the Target Company on Wednesday, May 18, 2022, in terms of Regulations 14 (1) and 14 (2) of the SEBI (SAST) Regulations.

DEFINITIONS AND ABBREVIATIONS
For the purpose of this Detailed Public Statement, the following terms have the meaning assigned to them herein below:

Acquirer 1	Mr. Gaurav Goel s/o Rakesh Kumar Goel, aged 34 years, Indian Resident, bearing Permanent Account Number 'AMBPG9960G' under the Income Tax Act, 1961, resident at 173, New Rajdhani Enclave, Sneh International School, Vikas Marg, East Delhi, Delhi – 110092, India.
Acquirer 2	Mr. Rakesh Kumar Goel s/o Hari Shankar Goel, aged 58 years, Indian Resident, bearing Permanent Account Number 'AAEPG7376H' under the Income Tax Act, 1961, resident at 173, New Rajdhani Enclave, Sneh International School, Vikas Marg, East Delhi, Delhi – 110092, India.
Acquirer 3	Mr. Saurabh Goel s'o Mr. Mukesh Goel, aged 28 years, Indian Resident, bearing Permanent Account Number 'BGBPG5426N' under the Income Tax Act, 1961, resident at 173, New Rajdhani Enclave, Sneh International School, Vikas Marg, East Delhi, Delhi – 110092, India.
Acquirer 4	Mr. Harsh Gupta s/o Mr. Amit Gupta, aged 20 years, Indian Resident, bearing Permanent Account Number 'DQJPG8439P' under the Income Tax Act, 1961, at Flat No 162, Engineers Estate Plot No 21, I. P Extension Patparganj, Shankarpur, Baramud, East Delhi, Delhi – 110092, India.
A service or	

Acquirers Collectively the Acquirer 1, Acquirer 2, Acquirer 3, and Acquirer 4 are hereinafter referred to as the Acquirers. Acquisition Window The facility for acquisition of Equity Shares through stock exchange mechanism pursuant to this Offer shall be available on BSE Limited, in the form of a separate window. Stock exchange mechanism as provided under SEBI (SAST) Regulations and the SEBI Acquisition Window Circulars

circulars bearing reference number 'CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015' 'CFD/DCR2/CIR/P/2016/131 dated December 09, 2016' and 'SEBI/HO/CFD/DCR-III/ CIR/P/2021/615 dated August 13, 2021' and on such terms and conditions as may be permitted by law from time to time. The board means the Board of Directors of the Target Company. Board of Directors **BSE** Limited BSE Limited being one of the stock exchanges where presently the Equity Shares of the Target Company are listed.

Buying Broker Nikuni Stock Brokers Limited, the registered broker for this Offer, as appointed by the Acquirer, through whom the purchases and the settlement of the Offer shall be made. CIN Corporate Identification Number issued under the Companies Act, 2013, and the rules made thereunder CDSL Central Depository Services (India) Limited. The Companies Act, 2013, along with the relevant rules made thereunder. Companies Act Depositories CDSL and NSDL

Director Identification Number issued and allotted under the Companies Act, 2013, and the rules made thereunder. Equity Shares Equity Shares shall mean the fully paid-up equity shares of face value of ₹10.00/- (Rupees Escrow Account Escrow account opened in accordance with Regulation 17 of the SEBI (SAST) Regulations under the name and style of 'DELTA - OPEN OFFER ESCROW ACCOUNT' with Kotak

Mahindra Bank Limited, the Escrow Banker Escrow Agreement, dated Wednesday, May 18, 2022, entered amongst and between Escrow Agreement the Acquirers, the Escrow Banker, and the Manager to the Offer. Escrow Amount The amount aggregating to ₹40,00,000.00/- (Rupees Forty Lakhs Only) maintained by the Acquirers with the Escrow Banker, in accordance with the Escrow Agreement.

Foreign Institutional Investors. FPI Foreign Portfolio Investors. Identified Date Identified date means the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period for the Offer, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (registered or unregistered) who own Equity Shares are eligible to participate in this Offer at any time before expiry of the Tendering Period, in this case the tentative date being Thursday, June 23, 2022. International Securities Identification Number.

ISIN Manager CapitalSquare Advisors Private Limited, the Manager to the Offer. MSEI Limited Metropolitan Stock Exchange of India Limited being one of the stock exchanges where presently the Equity Shares of the Target Company are listed. Negotiated Price

Non-Resident Indians. NSDL National Securities Depository Limited. OC8 Overseas Corporate Bodies Offer Closing Date The tentative date of Wednesday, July 20, 2022, being the last date of the Tendering Period. Offer Documents Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendation of the Committee of the Independent Directors of the Company, Pre Manager for the purpose of this Offer. Offer Opening Date Tendering Period. Offer Period or the date on which the Public Announcement was issued by the Acquirers, i.e.

8 (1) and 8 (2) of the SEBI (SAST) Regulations. Offer Shares 14,02,180 (Fourteen Lakhs Two Thousand One Hundred and Eighty) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Target Company. Offer Size Acquisition of up to 14,02,180 (Fourteen Lakhs Two Thousand One Hundred and Eighty) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Target Company at an offer price of ₹9.20/- (Nine Rupees and Twenty Paisa Only) per Equity Share aggregates to an amount of ₹1,29,00,056.00/- (Rupees One Crore Twenty-Nine Lakhs and Fifty-Six Voting Share Capital The fully diluted Equity Share Capital and voting share capital of the Target Company as of the 10th (Tenth) working day from the closure of the Tendering Period. Permanent account number allotted under the Income Tax Act, 1961.

The existing promoters of the Target Company, in accordance with the provisions of Promoter Sellers Regulations 2 (1) (s), and 2 (1) (t) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo) and 2 (1) (pp) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, in this case, namely being, Mr. Pawan Kumar Mittal, Ms. Kiran Mittal and Pawan Kumar Mittal HUF. All the equity shareholders of the Target Company other than (i) the parties to the Share Purchase Agreement, and (ii) persons deemed to be acting in concert with parties at (i), undertaking sale of Equity Shares of the Target Company in compliance with the provisions of Regulation 7(6) of the SEBI (SAST) Regulations. Purva Shareregistry (India) Private Limited, the Registrar to the Offer. 13,65,000 (Thirteen Lakhs Sixty-Five Thousand) Equity Shares, constituting 25.31%

Registrar Sale Shares (Twenty-Five Point Three One Percent) of the Voting Share Capital of the Target Company. SCRR Securities Contract (Regulation) Rules, 1957, as amended SERI Securities and Exchange Board of India. SEBI Act Securities and Exchange Board of India Act, 1992 and subsequent amendments thereto. SEBI (ICDR) Regulations Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, including subsequent amendments thereto. SEBI (LODR) Regulations Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto. SEBI (SAST) Regulations Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof.

Share Purchase Agreement/ SPA The share purchase agreement dated Wednesday, May 18, 2022, executed between the Acquirers and the Promoter Sellers, pursuant to which the Acquirers have agreed to acquire 13,65,000 (Thirteen Lakhs Sixty-Five Thousand) Equity Shares, constituting 25.31% (Twenty-Five Point Three One Percent) of the Voting Share Capital of the Target Twenty Paisa Only) per Sale Share, aggregating to an amount of ₹1,25,58,000.00/-

(Rupees One Crore Twenty-Five Lakhs and Fifty-Eight Thousand Only). Stock Exchanges BSE Limited and MSEI Limited are hereinafter referred to as the Stock Exchanges. Target Company/ DELTA Companies Act, 1956, with Registrar of Companies, Delhi, bearing corporate identification number 'L52110DL1984PLC019625', and having its registered office located at 325, Aggarwal Plaza, 3th Floor, Prashant Vihar, Sec-14 Rohini, New Delhi, Delhi - 110085, Tendering Period

The tendering period shall have the meaning ascribed to it under Regulation 2(1) (za) of the SEBI (SAST) Regulations. The working day shall have the meaning ascribed to it under Regulation 2(1) (zf) of the

SEBI (SAST) Regulations. DETAILS OF THE ACQUIRERS, PROMOTER SELLERS, TARGET COMPANY, AND OFFER

## Mr. Gaurav Goel (Acquirer 1)

Acquirer 1, Mr. Gaurav Goel, s/o Mr. Rakesh Kumar Goel, aged 34 years, is an Indian Resident, bearing Permanent Account Number 'AMBPG9960G' under the Income Tax Act, 1961, resident at 173, New Rajdhani Enclave, Sneh International School, Vikas Marg, East Delhi - 110092, Delhi, India, with contact number being '+91-9999432052', E-mail address being

Acquirer 1 has completed his Bachelor of Business with specialization in Accounting from Swinburne University of Technology, Australia, Post-Graduate Diploma in Business Administration in June 2010 from University of Whales and has rich experience of more than 10 (Ten) years in running of HQ group segments of electronics goods. He is acting in the capacity of Chief Executive Officer at H.Q Lamps Manufacturing Co Private Limited and is additionally, is acting in the capacity of a director at VG Electronics. Private Limited, and Urostar Electricals India Private Limited.

## Address being 'kamalgargca@hotmail.com'.

Mr. Rakesh Kumar Goel (Acquirer 2) Acquirer 2, Mr. Rakesh Kumar Goel, s/o Hari Shankar Goel, aged 58 years, is an Indian Resident, bearing Permanent Account Number 'AAEPG7376H' under the Income Tax Act, 1961, resident at 173, New Raidhani Enclave, Sneh International School, Vikas Marg, East Delhi - 110092, Delhi, India, with contact number being '+91-9811927633', E-mail address being

rakesh@hqlamps.in', and bearing DIN '01879643'. Limited, and H.Q Operation & Maintenance Private Limited.

Crores Seventy-Five Lakhs and Fifty-Three Thousand Only) as certified bearing unique document identification number '22438517AIFZPP8193' on Saturday, April 30, 2022, by Chartered Accountant, Kamal Garg bearing membership number '438517', proprietor of M/s G Kamal & Associates, (Chartered Accountants) bearing firm registration number '029795C' having their office located at 623, First Floor, Sector-5, Vaishali, Ghaziabad - 201010, Uttar Pradesh, India, with contact details being '+91-9368400479/+91-9760573222', and E-mail Address being 'kamalgargca@hotmail.com'. Mr. Saurabh Goel (Acquirer 3)

Acquirer 3, Mr. Saurabh Goel, s/o Mr. Mukesh Goel, aged 28 years, is an Indian Resident, bearing Permanent Account Number BGBPG5426N' under the Income Tax Act. 1961, resident at 173, New Rajdhani Enclave, Sneh International School, Vikas Marg. East Delhi - 110092, Delhi, India, with contact number being '+91-9910146507', and E-mail address being 'saurabh@hglamps.in',

Acquirer 3 has completed his Bachelors in Technology from Amity University, Post-Graduation in Global Family Managed Business in July 2018 from S P Jain School of Global Management and has an inclusive experience of more than 5 (Five) years in the field of marketing and being a technocrat for HQ Group. Additionally, he is acting in the capacity of a director at H.Q Operation &

The Net Worth of Acquirer 3 as on Thursday, March 31, 2022, is ₹65,67,000.00/- (Rupees Sixty-Five Lakhs Sixty-Seven Thousand Only) as certified bearing unique document identification number '22438517AIGABK8662' on Saturday, April 30, 2022, by Chartered Accountant, Kamal Garg bearing membership number '438517', proprietor of M/s G Kamal & Associates, (Chartered Accountants) bearing firm registration number '029795C' having their office located at 623, First Floor, Sector-5, Vaishali, Ghaziabad - 201010, Uttar Pradesh, India, with contact details being '+91-9368400479/+91-9760573222', and E-mail Address being "kamalgargca@hotmail.com"

Mr. Harsh Gupta (Acquirer 4)

under the Income Tax Act, 1961 resident at Flat No 162, Engineers Estate Plot No 21, I. P Extension Patpargani, Shankarpur, Baramud, East Delhi - 110092, Delhi, India, with contact number being '+91-9560864220', and E-mail address being Acquirer 4 is pursuing Bachelors in Business Administration from Narsee Monjee College of Commerce and Economics. He is not

Acquirer 4, Harsh Gupta, s/o Amit Gupta, aged 20 years, is an Indian Resident, bearing Permanent Account Number 'DQJPG8439P'

acting in the capacity of a director in any company. The Net Worth of Acquirer 4 as on Thursday, March 31, 2022, is \$20,28,000.00/- (Rupees Twenty Lakhs and Twenty-Eight

Thousand Only) as certified bearing unique document identification number '22438517AIFZZX5206' on Saturday, April 30, 2022, by Chartered Accountant, Kamal Garg bearing membership number '438517', proprietor of M/s G Kamal & Associates, (Chartered Accountants) bearing firm registration number '029795C' having their office located at 623, First Floor, Sector-5, Vaishali, Ghaziabad - 201010, Uttar Pradesh, India, with contact details being '+91-9368400479/+91-9760573222', and E-mail Address being "kamalgargca@hotmail.com".

Acquirers' Confirmation and Undertaking

The Acquirers have individually confirmed, warranted, undertaken that:

Acquirer 1 and Acquirer 2 share the bond of a son and father and hence are related to each other. Further Acquirer 3 and Acquirer 2 are acting in the capacity of their directorship at H.Q Operation & Maintenance Private Limited, and hence are also related to each other. Hence, it is hereby stated that, Acquirer 1, Acquirer 2, and Acquirer 3 are related to each other.

They do not belong to any group.

They are not forming part of the present promoters and promoter group of the Target Company.

They are not related to the promoters, directors, or key employees of the Target Company, There are no directors representing them on the board of the Target Company.

They do not hold any Equity Shares in the Target Company, prior to the execution of the Share Purchase Agreement, and subsequently, pursuant to consummation of the Share Purchase Agreement transaction, they shall be classified and will become the promoters of the Target Company, subject to the compliance of the SEBI (LODR) Regulations. They will not sell the Equity Shares of the Target Company, held, and acquired, if any, during the Offer period in terms of Regulation

5.8 They have not been prohibited by SEBI from dealing in securities, in terms of the provisions of Section 11B of the SEBI Act or under any other Regulation made under the SEBI Act.

They have not been categorized nor are appearing in the "Wilful Defaulters or a Fraudulent Borrowers' list issued by any bank, financial institution, or consortium thereof in accordance with the guidelines on wilful defaulters or fraudulent borrowers issued by Reserve Bank of India.

They have not been declared as 'Fugitive Economic Offenders' under Section 12 of the Fugitive Economic Offenders Act, 2018. There is/are no persons acting in concert in relation to this Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.

INFORMATION ABOUT THE PROMOTER SELLERS

The Promoter Sellers form a part of the promoter and promoter group of the Target Company, and prior to the execution of the Share Purchase Agreement, they collectively held 13,65,000 (Thirteen Lakhs Sixty-Five Thousand) Equity Shares, constituting 25.31% (Twenty-Five Point Three One Percent) of the Voting Share Capital of the Target Company.

Pursuant to the execution of the Share Purchase Agreement, the Acquirers have agreed to purchase the said Sale Shares from the Promoter Sellers.

The details of the Promoter Sellers who have entered into the Share Purchase Agreement with the Acquirers, are as follows: Name and Address of the Nature of Group Part of Details of Equity Shares/Voting Rights held by the

Promoter Seller	Entity		Promoter/		Promote	r Seller		
			Promoter	Pre-SPA Tra	insaction	Post-SPA Ti	ransaction	
			Group of Target company	No of Equity Shares	% of equity shareholding	No of Equity Shares	% of equity shareholding	
Mr. Pawan Kumar Mittal PAN: AAAPM5556H Resident at I – 19, Sai Apartment, Sector 13, Rohini, North West Delhi – 110085, Delhi, India.	Individual	None	Yes	6,75,000	12.52%	Ni	NI	
Ms. Kiran Mittal PAN: ADGPM3129B Resident at I – 19, Sai Apartment, Sector 13, Rohini, North West Delhi – 110085, Delhi, India.	Individual	None	Yes	4,00,000	7.42%	Ni	NI	
Pawan Kumar Mittal HUF PAN: AABHP8286N Acting through its Karta: Mr. Pawan Kumar Mittal Resident at I – 19, Sal Apartment, Sector 13, Rohini, North West Delhi – 110085, Delhi, India.	Hindu Undivided Family	None	Yes	2,90,000	5.38%	Ni	Ni	
	Total			13,65,000	25.31%	S2	C.	

Company in favor of the Acquirers, in accordance with and in compliance with the provisions of Regulation 31A of SEBI (LODR) Regulations, and shall be declassified from the 'promoter and promoter group' category of the Target Company subject to receipt of necessary approvals required in terms of Regulation 31A(10) of the SEBI (LODR) Regulations and the satisfaction of conditions

The Promoter Sellers have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other regulation made under the SEBI Act. INFORMATION ABOUT THE TARGET COMPANY

The Target Company is a public limited company which was incorporated under the provisions of Companies Act, 1956, under the name and style of 'Delta Industrial Resources Limited', vide Certificate of Incorporation bearing registration number "19625 of 1984-85' vide certificate dated December 19, 1984, and vide Commencement of Business certificate dated December 19, 1984, issued by Registrar of Companies, Delhi, and Haryana. The Certificate of Commencement of Business was obtained on December 22, 1984. The registered office of the Target Company is situated at Shop No. 325, 3rd Floor, Aggarwal Plaza, Sector - 14, Rohini, North East, New Delhi - 110085, India, with the contact details being, E-mail Address 'deltaindtid@gmail.com', contact number '+91-8376095634' and website 'www.dirl.in '. The Target Company bearing Corporate Identification Number 'L52110DL1984PLC019625' was listed at Delhi Stock Exchange, however, in pursuance of SEBI's order bearing reference number WTM/PS/45/MRD/NOV/2014 dated November 19, 2014, recognition granted to Delhi Stock Exchange was withdrawn. Thereafter, the Target Company directly got its securities listed on MSEI Limited and BSE Limited. The Equity Shares bearing ISIN 'INE681Q01015', and Scrip ID 'DELTA' are presently listed on the Stock Exchanges, additionally

with a Scrip Code '539596' with BSE Limited. The Target Company has already established connectivity with the Depositories.

Sr. No.		Number of Equity Shares	Aggregate amount of Equity Shares	Voting Share Capital
1.	Authorized Equity Share capital	65,00,000 (Sixty-Five Lakhs)	₹6,50,00,000.00/- (Rupees Six Crores and Fifty Lakhs Only)	100.00% (Hundred Percent)
2,	Issued, subscribed and paid-up Equity Share capital	53,93,000 (Fifty-Three Lakhs and Ninety-Three Thousand)	₹5,39,30,000.00/- (Rupees Five Crores Thirty-Nine Lakhs and Thirty Thousand Only)	100.00% (Hundred Percent)

As on date of this Detailed Public Statement, the Target Company doesn't have: Any partly paid-up equity shares;

Outstanding instruments in warrants, or options or fully or partly convertible debentures/preference shares/ employee stock options etc., which are convertible into Equity Shares at a later stage;

Equity Shares which are forfeited or kept in abeyance;

4.4 Equity Shares which are subject to any lock-in obligations; Outstanding Equity Shares that have been issued but not listed on any stock exchanges.

The trading in Equity Shares of the Target Company has never been suspended on the Stock Exchanges.

The Equity Shares of the Target Company are infrequently traded on BSE Limited within the meaning of explanation provided in Regulation 2(i) of the SEBI (SAST) Regulations.

The brief unaudited and limited reviewed financial statements for the 9 (Nine) months ending December 31, 2021, and the 6 (Six) months period ending September 30, 2021, and the audited financial information for the Financial Years ending March 31, 2021, March 31, 2020, and March 31, 2019, are as follows:

(Amount in Lakhs except Equity Share data) Unaudited and Certified Financial Particulars Audited Financial Statements for the Financial Year ending March 31\* Statements for Nine months period Six months period ended December | ended September 2021 2020 2019 Total Revenue 40.73 318.18 96.61 638.72 Net Earnings or Profit/(Loss) after tax (15.90)4.92 (11.68)(1.07)(14.11)(0.22)Earnings per Share (EPS) (0.29)\* 0.09\* (0.02)(0.26)

490.03

500.49

502.03

### \*Not Annualized DETAILS OF THE OFFER

Net Worth

The Offer is being made by the Acquirers under the provisions of Regulations 3(1) and 4 of the SEBI (SAST) Regulations to acquire up to 14,02,180 (Fourteen Lakhs Two Thousand One Hundred and Eighty) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Voting Share Capital, at a price of ₹9.20/- (Nine Rupees and Twenty Paisa Only) per Offer Share from the Public Shareholders of the Target Company. Assuming full acceptance, the total consideration payable by the Acquirers under the Offer at the Offer Price aggregates to ₹1,29,00,056.00/- (Rupees One Crores Twenty-Nine Lakhs and Fifty-Six Only), payable in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations, subject to the terms and conditions set out in the Offer Documents.

This Offer is being made under SEBI (SAST) Regulations, to all the Public Shareholders of the Target Company as on Thursday, June 23, 2022, other than the parties to the Share Purchase Agreement under the provisions of Regulation 7(6) of the SEBI

This Offer is not conditional upon any minimum level of acceptance in terms of the Regulation 19(1) of SEBI (SAST) Regulations. This Offer is not a competitive bid in terms of the Regulation 20 of SEBI (SAST) Regulations.

This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of Equity Shares of the Target Company. There are no conditions as stipulated in the Share Purchase Agreement, the meeting of which would be outside the reasonable control of the Acquirers, and in view of which the Offer might be withdrawn under Regulation 23(1) of the SEBI (SAST) Regulations. The Equity Shares of the Target Company to be acquired by the Acquirers are fully paid up, free from all liens, charges, and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared

The Manager does not hold any Equity Shares in the Target Company as on the date of appointment as Manager to the Offer. The Manager hereby declares and undertakes that, it shall not deal in the Equity Shares of the Target Company during the period. commencing from the date of their appointment as Manager until the expiry of 15 (Fifteen) Days from the date of closure of this

To the best of the knowledge and belief of the Acquirers, as on the date of this Detailed Public Statement, there are no statutory or other approvals required to implement the Offer other than as indicated in Paragraph VII of this Detailed Public Statement. If any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals. The Acquirers will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal, a public announcement will be made within 2 (Two) Working Days of such withdrawal in the Newspapers and such public announcement will also be sent to SEBI, Stock Exchanges, and to the Target Company at its registered office.

The Acquirers do not have any plans to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance, or otherwise for a period of 2 (Two) years except in the ordinary course of business. The Target Company's future policy for disposal of its assets, if any, within 2 (two) years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot and the notice for such postal ballot shall contain reasons as to why such alienation is necessary in terms of Regulation 25(2) of SEBI (SAST) Regulations. 11. This Detailed Public Statement is being published in the following newspapers:

Newspaper Publication Edition Financial Express All Editions English All Editions Jansatta. Hindi Delhi Edition

Mumbai Lakshadeep Marathi Mumbai Edition The Public Shareholders who tender their Equity Shares in this Offer shall ensure that all the Equity Shares validly tendered by them are free from all liens, charges, and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof, and in accordance with the terms and conditions set forth in this Detailed Public Statement, and as will be set out in the Offer Documents, and the tendering Public Shareholders shall have obtained all necessary consents for it to sell the Offer Shares on the foregoing basis.

If the aggregate number of Equity Shares validly tendered in this Offer by the Public Shareholders, is more than the Offer Size, then the Equity Shares validly tendered by the Public Shareholders will be accepted on a proportionate basis, in consultation with As per Regulation 38 of the SEBI (LODR) Regulations read with rule 19A of the SCRR, the Target Company is required to maintain

at least 25.00% (Twenty-Five Percent) public shareholding as determined in accordance with the SCRR, on a continuous basis for listing, Upon completion of the Offer and the underlying transaction pursuant to the Share Purchase Agreement, the public shareholding is not envisaged to fall below the required minimum public shareholding. If the Acquirers acquire Equity Shares of the Target Company during the period of 26 (Twenty-Six) weeks after the Tendering Period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price

and the Offer Price to all Public Shareholders whose Offer Shares have been accepted in the Offer within 60 (Sixty) days from the date of such acquisition. However, no such difference shall be paid if such acquisition is made under another open offer under the SEBI (SAST) Regulations, or pursuant to Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, including subsequent amendments thereto, or open market purchases made in the ordinary course on the stock exchange, not being negotiated acquisition of Equity Shares of the Target Company in any form. The payment of consideration shall be made to all the Public Shareholders, who have tendered their Equity Shares in acceptance

of the Offer within 10 (Ten) Working Days of the expiry of the Tendering Period. Credit for consideration will be paid to the Public Shareholders who have validly tendered Equity Shares in the Offer by crossed account payee cheques/pay order/demand drafts/ electronic transfer. It is desirable that Public Shareholders provide bank details in the Form of Acceptance cum Acknowledgement, so that the same can be incorporated in the cheques/demand draft/pay order BACKGROUND TO THE OFFER

The Acquirers have entered into a Share Purchase Agreement with the Promoter Sellers with an intent to purchase 13,65,000

(Thirteen Lakhs Sixty-Five Thousand) Equity Shares, constituting 25.31% (Twenty-Five Point Three One Percent) of the Voting Share Capital of the Target Company along with control in terms of Regulations 3 (1) and 4 of the Target Company, at a price of ₹9.20/- (Nine Rupees and Twenty Paisa Only) per Sale Share aggregating to ₹1,25,58,000.00/- (Rupees One Crore Twenty-Five Lakhs and Fifty-Eight Thousand Only), payable through banking channels subject to such terms and conditions as mentioned in the Share Purchase Agreement and subject to Acquirers maintaining their shareholding within the limits prescribed for minimum public shareholding with the acquisition will result in the change in control and management of the Target Company, the details of which are specified as under:

Promoter Sel	lers	niversity - 3	Acquirers					
Name of the Promoter Sellers	No. of Equity Shares	% of Equity Shares/ Voting Rights	Name of the Acquirers	No. of Equity Shares	% of Equity Shares Voting Rights			
Mr. Pawan Kumar Mittal	6,75,000	12.52%	Mr. Gaurav Goel	2,20,100	4.08%			
Ms. Kiran Mittal	4,00,000	7.42%	Mr. Rakesh Kumar Goel	7,04,400	13.069			
Pawan Kumar Mittal HUF	2,90,000	5.38%	Mr. Saurabh Goel	3,52,500	6.54%			
	X 100 (1 ) 2 100 (10 ) 2 1		Mr. Harsh Gupta	88,000	1.63%			
Total	13,65,000	25.31%	Total	13,65,000	25.31%			

Acquirers, subject to the receipt of all the necessary approvals and the Acquirers completing all the Offer formalities. Upon completion of the Offer, the Promoter Sellers shall cease to be promoters of the Target Company and the Acquirers shall become the new promoters of the Target Company, subject to compliance with conditions stipulated in Regulation 31A of the SEBI (LODR) Regulations The prime object of this Offer is to acquire substantial Equity Shares and Voting Rights capital accompanied by control over the

Target Company. The Acquirers intend to expand the Target Company's business activities by carrying on additional business for commercial reasons and operational efficiencies. The Acquirers reserve the right to modify the present structure of the business in a manner which is useful to the larger interest of the shareholders. Any change in the structure that may be carried out, will be in accordance with applicable laws. **EQUITY SHAREHOLDING AND ACQUISITION DETAILS** 

The current and proposed shareholding pattern of the Acquirers in the Target Company and the details of the acquisition are

Acqui	Acquirers		
Number of Equity Shares	% of Voting Share Capital		
NII	NI		
Nil	NI		
13,65,000	25.31%		
14,02,180	26.00%		
27,67,180	51.31%		
	Number of Equity Shares Nil Nil 13,65,000 14,02,180		

Assuming all the Equity Shares which are offered are accepted in this Offer OFFER PRICE

The Equity Shares bearing ISIN 'INE681Q01015', and Scrip ID 'DELTA' are presently listed on the Stock Exchanges, additionally with a Scrip Code '539596' with BSE Limited. The Target Company has already established connectivity with the Depositories. The trading turnover in the Equity Shares of the Target Company on BSE Limited having nationwide trading terminal based on trading volume during the 12 (Twelve) calendar months prior to the month of the Public Announcement Saturday, May 01, 2021, to Saturday, April 30, 2022, have been obtained from www.bseindia.com, as given below:

Exchange	the 12 (twelve) calendar months prior to the month of the Public Announcement	Equity Shares	turnover (as % of Equity Shares listed)
BSE Limited	2,81,428 (Two Lakhs Eighty-One Thousand Four Hundred and Twenty-Eight)	53,93,000 (Fifty-Three Lakhs and Ninety-Three Thousand)	5.22% (Five Point Two Two)

Based on the information provided above, the Equity Shares of the Target Company are infrequently traded on BSE Limited in accordance with the provisions of Regulation 2(1)(j) of the SEBI (SAST) Regulations. The Offer Price of ₹9.20/- (Nine Rupees and Twenty Paisa Only) is justified in terms of Regulation 8 of the SEBI (SAST) Regulations,

being more than highest of the following: Sr. Particulars Price

Negotiated Price under the Share Purchase Agreement attracting the obligations to ₹9.20/make a Public Announcement for the Offer (Nine Rupees and Twenty Paisa Only) The volume-weighted average price paid or payable for acquisition(s) by the Acquirers, during the 52 (Fifty-Two) weeks immediately preceding the date of Public Announcement Not Applicable The highest price paid or payable for any acquisition by the Acquirers, during the 26 (Twenty-Six) weeks immediately preceding the date of Public Announcement Not Applicable The volume-weighted average market price of Equity Shares for a period of 60 (Sixty) trading days immediately preceding the date of Public Announcement as traded on BSE where the maximum volume of trading in the Equity Shares of the Target Company are recorded during such period, provided such shares are frequently traded Not Applicable e) Where the Equity Shares are not frequently traded, the price determined by the Acquirers ₹9.20/and the Manager considering valuation parameters per Equity Share including, book value. (Nine Rupees and comparable trading multiples, and such other parameters as are customary for valuation of Twenty Paisa Only)

\*Chartered Accountant Bhavesh Mansukhbhai Rathod, Proprietor of Bhavesh Rathod & Co. Chartered Accountants, bearing Firm Registration number '142046W', IBBI Registered Valuer Registration number 'IBBI/IPA-001/IP-P01200/2018-2019/11910' and having his office at A/101, Shelter Co-operative Housing Society Limited, CSC Road, Opposite Shakti Nagar, Dahisar (East), Mumbai - 400068, Maharashtra, India with Email address being infor cabhavesh@gmail.com, through his valuation report bearing UDIN '22119158AJGKZM4844' dated Wednesday, May 18, 2022, has certified that the fair value of the Equity Share of Target Company is ₹9.20/- (Nine Rupees and Twenty Paisa Only) per Equity Share.

In view of the parameters considered and presented in the table above, in the opinion of the Acquirers and Manager to the Offer the Offer Price of ₹9.20/- (Nine Rupees and Twenty Paisa Only) per Equity Share being the highest of the prices mentioned above is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations and is payable in cash.

There have been no corporate actions undertaken by the Target Company warranting adjustment of any of the relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations. The Offer Price may be adjusted in the event of any corporate actions like bonus, rights issue, stock split, consolidation, dividend, demergers, and reduction etc. where the record date for effecting such corporate actions falls between the date of this Detailed Public Statement up to 3 (Three) Working Days prior to the commencement of the Tendering Period of the Offer, in accordance with Regulation 8 (9) of the SEBI (SAST) Regulations. There has been no revision in the Offer Price or to the size of this Offer as on the date of this Detailed Public Statement. In case

of any revision in the Offer Price or Offer Size, the Acquirers would comply with Regulation 18 and all other applicable provisions of SEBI (SAST) Regulations. An upward revision in the Offer Price or to the size of this Offer, if any, on account of competing offers or otherwise, will be done at any time prior to the commencement of the last 1 (One) Working Day before the commencement of the Tendering Period in accordance with the provisions of Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirers shall: (i) make corresponding increases to the escrow amounts, as more particularly set out in Paragraph V (E) of this Detailed Public

Statement; (ii) make a public announcement in the Newspapers; and (iii) simultaneously with the issue of such announcement, inform SEBI, Stock Exchanges, and the Target Company at its registered office of such revision. If the Acquirers acquire Equity Shares of the Target Company during the period of 26 (Twenty-Six) weeks after the Tendering Period at a price higher than the Offer Price, the Acquirers will pay the difference between the highest acquisition price and the Offer Price, to all Public Shareholders whose Equity Shares have been accepted in the Offer within 60 (sixty) days from the date of such acquisition. However, no such difference shall be paid if such acquisition is made under another Open Offer under SEBI

(SAST) Regulations, or pursuant to Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of Equity Shares of the Target Company in any form. FINANCIAL ARRANGEMENTS

In terms of Regulation 25(1) of the SEBI (SAST) Regulations, the Acquirers have adequate financial resources and have made firm financial arrangements for the implementation of the Offer in full out of their own sources/ Net-worth and no borrowings from any Bank and/ or Financial Institutions are envisaged, by Chartered Accountant, Kamal Garg bearing membership number '438517', proprietor of M/s G Kamal & Associates, (Chartered Accountants) bearing firm registration number '029795C' having their office located at 623, First Floor, Sector-5, Vaishali, Ghaziabad - 201010, Uttar Pradesh, India, with contact details being '+91-9368400479/+91-9760573222', and E-mail Address being 'kamalgargca@hotmail.com' vide certificates dated Saturday, April 30, 2022, has certified that sufficient resources are available with the Acquirers, and for fulfilling their Offer obligations in fulf.

The maximum consideration payable by the Acquirers to acquire up to 14,02,180 (Fourteen Lakhs Two Thousand One Hundred and Eighty) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of the Target Company at the Offer Price of ₹9.20/- (Nine Rupees and Twenty Paisa Only) per Offer Share, assuming full acceptance of the Offer aggregating to ₹1,29,00,056.00/- (Rupees One Crore Twenty-Nine Lakhs and Fifty-Six Only). In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers have opened an Escrow Account under the name and style of 'DELTA - Open Offer Escrow Account' with Kotak Mahindra Bank Limited and have deposited an amount of ₹40,00,000.00/- (Rupees Forty Lakhs Only) i.e., more than 25.00% of the total consideration payable in the Offer, assuming full acceptance

The Manager is duly authorized to operate the Escrow Account to the exclusion of all others and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations. Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered

Accountant, the Manager is satisfied about the ability of the Acquirers to fulfill their obligations in respect of this Offer in accordance with the provisions of SEBI (SAST) Regulations. In case of upward revision of the Offer Price and/or the Offer Size, the Acquirers would deposit appropriate additional amount

into an Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, prior to effecting such

#### STATUTORY AND OTHER APPROVALS As on the date of this Detailed Public Statement, to the knowledge of the Acquirers, there are no statutory approvals required

to complete this Offer. However, in case of any such statutory approvals are required by the Acquirers later before the expiry of the Tendering Period, this Offer shall be subject to such approvals and the Acquirers shall make the necessary applications for All Public Shareholders, including non-resident holders of Equity Shares, must obtain all requisite approvals required, if any, to

tender the Offer Shares (including without limitation, the approval from the Reserve Bank of India) and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the Reserve Bank of India, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Offer Shares. The Acquirers shall complete all procedures relating to payment of consideration under this Offer within a period of 10 (Ten)

Working Days from the date of expiry of the Tendering Period to those Public Shareholders who have tendered Equity Shares | and are found valid and are accepted for acquisition by the Acquirers.

financialexp.epapr.in

The Net Worth of Acquirer 2 as on Thursday, March 31, 2022, is ₹1,21,75,53,000/- (Rupees One Hundred and Twenty-One

Kotak Mahindra Bank Limited. Escrow Banker

A negotiated price of ₹9.20/- (Nine Rupees and Twenty Paisa Only) per Sale Share. aggregating to an amount of ₹1,25,58,000.00/- (Rupees One Crore Twenty-Five Lakhs and Fifty-Eight Thousand Only) for the sale of 13,65,000 (Thirteen Lakhs Sixty-Five Thousand) Equity Shares, constituting 25.31% (Twenty-Five Point Three One Percent) of the Voting Share Capital of the Target Company, by Promoter Sellers to the Acquirers, pursuant to the execution of a Share Purchase Agreement. Newspapers Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (Delhi Edition and All India Edition), and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition), wherein the Detailed Public Statement dated Monday, May 23, 2022, and is being published on Tuesday, May 24, 2022, in accordance with the provisions of Regulation 14 (3) of the SEBI

Offer Cum Corrigendum to Detailed Public Statement, and Post Offer Public Announcement, and any other notices, advertisements, and corrigendum issued by or on behalf of the The tentative date of Thursday, July 07, 2022, being the date for commencement of the The period from the date of entering into an agreement, to acquire the Equity Shares, and Voting Share Capital in, or control over, the Target Company requiring a Public Announcement Wednesday, May 18, 2022, and the tentative date being Wednesday, August 03, 2022, on which the payment of consideration to the Equity Public Shareholders whose Equity Shares are validly accepted in this Offer, is made, or the date on which this Offer is

An offer price of ₹9.20/- (Nine Rupees and Twenty Paisa Only) per Equity Share. The

Equity Shares of the Target Company are infrequently traded in accordance with the provisions of Regulation 2 (1) (j) of the SEBI (SAST) Regulations, and hence the Offer Price has been determined in accordance with the parameters prescribed under Regulations

Public Shareholders RBI

Company from the Promoter Sellers at a negotiated price of ₹9.20/- (Nine Rupees and A company incorporated on December 19, 1984, in accordance with the provisions of the

## Working Day

## INFORMATION ABOUT THE ACQUIRERS

Offer Price

'gaurav@hqlamps.in', and bearing DIN '02265731'.

The Net Worth of Acquirer 1 as on Thursday, March 31, 2022, is ₹3,07,45,000.00/- (Rupees Three Crores Seven Lakhs and Forty-Five Thousand Only) as certified bearing unique document identification number '22438517AIFZUY2993' on Saturday, April 30, 2022, by Chartered Accountant, Kamal Garg bearing membership number '438517', proprietor of M/s G Kamal & Associates, (Chartered Accountants) bearing firm registration number '029795C' having their office located at 623, First Floor, Sector-5, Vaishali, Ghaziabad - 201010, Uttar Pradesh, India, with contact details being '+91-9368400479/+91-9760573222', and E-mail

Acquirer 2 has completed his graduation from Delhi University and has rich experience of more than 30 (Thirty) years of varied experience in family business, trading, and manufacturing of CFL and LED lightings products. He is the co-promoter and director of H.Q. Appliances Private Limited and is additionally acting in the capacity of a director at B22 Cap Manufacturing Private Limited, Rakson Electricals India Private Limited, Glighting India Private Limited, Goel Lightings Private Limited, H.Q Lamps Manufacturing Co Private Limited, H.Q. Health Care Private Limited, IND Chanzhou E-Vehicles Private Limited, Urostar Electricals India Private

Construction of CEO, DJB Camp Office at Jal Vihar 4791316/-

under EE(M)-41 (AC-41 Jangpura)

Best Agrolife Limited

CIN:L74110DL1992PLC116773 EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER & YEAR ENDED 31ST MARCH, 2022

Regd. Office: S-1A, Ground Floor, Bhagwan Dass Nagar, East Punjabi Bagh, New Delhi-110026 Ph: 011-45803300, Email: info@bestagrolife.com , Website: www.bestagrolife.com Corporate office: B-4, Bhagwan Dass Nagar, East Punjabi Bagh, New Delhi-110026

PARTICULARS		STANDALONE CONSOLIDATED						D		
		UARTER ENDE	D	YEAR	ENDED	C	UARTER ENDE	D	YEAR	ENDED
	31-03-2022	31-12-2021	31-03-2021	31-03-2022	31-03-2021	31-03-2022	31-12-2021	31-03-2021	31-03-2022	31-03-2021
	AUDITED	UNAUDITED	AUDITED	AUDITED	AUDITED	AUDITED	UNAUDITED	AUDITED	AUDITED	AUDITED
Total Income from operations	25,813.08	20,719.40	20,812.94	1,13,427.44	90,544.50	30,935.34	23,249.24	20,812.94	1,21,079.54	90,544.50
Net Profit for the period (before Tax, Exceptional and / or Extraordinary items)	2,822.43	1,992.31	3,464.83	11,606.38	5,078.57	4,932.72	2,341.62	3,464.83	14,065.99	5,078.57
Net Profit /(Loss) for the period before Tax (after Exceptional and / or Extraordinary items)	2,822.43	1,992.31	3,464.83	11,606.38	5,078.57	4,932.72	2,341.62	3,464.83	14,065.99	5,078.57
Net Profit /(Loss) for the period after Tax (after Exceptional and/ or Extraordinary items)	2,155.86	1,478.21	2,526.76	8,707.02	3,706.62	3,816.32	1,547.72	2,527.72	10,476.19	3,707.58
Total Comprehensive Income for the period ( Comprising Profit / (Loss) for the period ( after Tax ) and Other Comprehensive Income ( after Tax ) )		1,476.53	2,535.06	8,715.04	4,609.62	3,813.81	1,539.95	2,536.03	10,478.50	4,610.58
Paid up Equity Share Capital (Face Value of ₹ 10/- each)	2,364.47	2,364.47	2,203.21	2,364.47	2,203.21	2,364.47	2,364.47	2,203.21	2,364.47	2,203.21
Earnings Per Share (EPS) (of ₹ 10/- each) on Net Profit (Not annualised) - Basic and Diluted	9.46	6.25	11,47	38.22	16.82	16.75	6.55	14.47	45.98	16.83

The above is an extract of the detailed format of Financial Results for the Quarter and year ended March 31, 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation & Disclosure Requirements) Regulations, 2015. The full formats of Quarter and Year ended financial results are available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website. www.bestagrolife.com

The above results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on May 23, 2022. The audit has been conducted by statutory auditors of the Company and they have issued their Audit report with an un-modified opinion.

The Board of Directors at their meeting held on May 23, 2022 have recommended a final dividend of ₹ 2/- (20%) per equity share of ₹ 10/- each.

Place: New Delhi Date: May 23, 2022 For Best Agrolife Limited Vimal Alawadhi Managing Director DIN: 01260082

This is only an advertisement for information purposes and not for publication, distribution or release directly or indirectly outside India. Not for release in the United States. This is not an announcement for the offer document. All capitalized terms used and not defined herein shall have the meaning assigned to them in the letter of offer dated April 8, 2022 (the "Letter of Offer" or "LOF") filed with the stock exchanges, namely BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE" and together with BSE, "Stock Exchanges") and the Securities and Exchange Board of India ("SEBI").



# **AURUM PROPTECH LIMITED**

Our Company was originally incorporated as Minefields Computers Private Limited, a private limited company at Mumbai, Maharashtra, under the Companies Act, 1956 and received a certificate of incorporation from the Registrar of Companies, Maharashtra at Mumbai (RoC) dated June 27, 2013. Subsequently, our Company converted into a public limited company pursuant to a special resolution passed by the Shareholders of our Company on November 25, 2014, and the name of our Company was changed to Minefields Computers Limited and received a fresh certificate of incorporation from the RoC dated December 22, 2014. Thereafter, pursuant to the orders of the High Court of Judicature at Bombay and the High Court of Judicature at Gujarat dated April 30, 2015, approving a Scheme of Arrangement, the name of our Company was changed from Minefields Computer Limited to Majesco Limited, and received a fresh certificate of incorporation from the RoC dated June 12, 2015. Subsequently, pursuant to the acquisition of control and substantial shareholding of our Company by our Promoter from the erstwhile management of our Company, the name of our Company was changed from Majesco Limited to Aurum PropTech Limited pursuant to a special resolution passed by the Shareholders of our Company on September 6, 2021, and a fresh certificate of incorporation was issued by RoC dated October 1, 2021. For details of changes in the name of our Company, see 'General Information' on page 56 of the LOF.

Registered Office: Aurum Building Q1, Gen-4/1, TTC Industrial Area, Thane Belapur Road, Ghansoli, Navi Mumbai, Thane, Maharashtra - 400710, India, Contact Person: Neha Sangam, Company Secretary; Tel: +91 22 3000 1728; E-mail: investors@aurumproptech.in; Website: www.aurumproptech.in; Corporate Identification Number: L72300MH2013PLC244874

#### OUR PROMOTER: AURUM PLATZ IT PRIVATE LIMITED

ISSUE OF UP TO 4,29,44,533 PARTLY PAID EQUITY SHARES OF FACE VALUE ₹ 5 EACH (RIGHTS EQUITY SHARES) OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 80 PER RIGHTS EQUITY SHARE (ISSUE PRICE) (INCLUDING A PREMIUM OF ₹ 75 PER RIGHTS EQUITY SHARE), AGGREGATING UP TO ₹ 34,355.63 LAKHS (ASSUMING FULL SUBSCRIPTION AND ALLOTMENT AND RECEIPT OF ALL CALL MONIES) ON A RIGHTS BASIS TO THE EXISTING ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 3 RIGHTS EQUITY SHARES FOR EVERY 2 EQUITY SHARE(S) HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON THURSDAY, APRIL 14, 2022 (RECORD DATE) (THE ISSUE). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS 16 TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE 'TERMS OF THE ISSUE' ON PAGE 448 OF THE LOF.

### BASIS OF ALLOTMENT

The Board of Directors of our Company thanks all Investors for their response to the Issue, which opened for subscription on Tuesday, April 26, 2022 and closed on Tuesday, May 10, 2022 and the last date for On Market Renunciation of Rights Entitlements was Thursday, May 5, 2022. Out of the total 14,618 Applications for 4,56,34,534 Rights Equity Shares, 1,419 Applications for 3,89,794 Rights Equity Shares were rejected due to technical reasons as disclosed in the LOF. The total number of valid Applications received were 13,199 for 4,52,44,740 Rights Equity Shares, which was 105.36% of the Issue. The Basis of Allotment was finalised on Monday, May 16, 2022, in consultation with the Lead Manager, the Registrar to the Issue and the Designated Stock Exchange i.e. BSE. The Rights Issue Committee of the Board of Directors allotted 4,29,44,533 Rights Equity Shares to the successful Applicants. In the Issue, no Rights Equity Shares have been kept in abeyance. All valid Applications after technical rejections have been considered for Allotment.

The breakup of valid applications received through ASBA (after technical rejections) is given below:

Applicants	Number of valid applications received	No. of Rights Equity Shares accepted and allotted against Rights Entitlement (A)	No. of Rights Equity Shares accepted and allotted against Additional Rights Equity Shares applied (B)	Total Rights Equity Shares accepted and allotted (A+B)
Eligible Equity Shareholders	12,762	2,63,63,468	1,43,20,399	4,06,83,867
Renouncees	437	22,60,666	0	22,60,666
Total	13,199	2,86,24,134	1,43,20,399	4,29,44,533

2 Information regarding total Applications received (including ASRA Application)

Information regarding total Applications received (including ADDA Application).									
Category	Applications	received	Rights Equity Shares applied for			Rights			
1000	Number	%	Number	Value (₹)	%	Number	Value (₹)	%	
Shareholders	14,181	97.01%	4,23,40,934	84,72,94,640.00	92.79%	4,06,83,867	3,25,47,09,360.00	94.74%	
Renounce	437	2.99%	32,93,600	6,58,72,000.00	7.21%	22,60,666	18,08,53,280.00	5.26%	
Total	14.618	100.00%	4 56 34 534	91.31.66.640.00	100.00%	4.29.44.533	3 43 55 62 640 00	100.00%	

Information for Allotment/refund/rejected cases: The dispatch of Allotment Advice cum Refund Intimation to the Investors, as applicable, has been completed on May 18, 2022. The instructions for unblocking of funds in case of ASBA Applications were issued to SCSBs on Monday, May 16, 2022. The listing application was executed with BSE on Tuesday, May 17, 2022 and NSE on Wednesday, May 18, 2022. The credit of Rights Equity Shares to the respective demat accounts of the allottees in respect of Allotment in dematerialized form has been completed on May 19, 2022. For further details, see "Terms of the Issue - Allotment Advice or Refund/ Unblocking of ASBAAccounts" on page 472 of the LOF. The trading in partly paid-up Rights Equity Shares issued in the Issue shall commence on BSE and NSE under a separate ISIN - IN9898S01019 upon receipt of trading permission. The trading is expected to commence on or about May 25, 2022. Further, in accordance with SEBI circular bearing reference - SEBI/HO/CFD/DIL2/CIR/P/2020/13 dated January 22, 2020, the request for extinguishment of Rights Entitlements has been sent to NSDL & CDSL on May 18, 2022.

INVESTORS MAY PLEASE NOTE THAT THE RIGHTS EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN THE DEMATERIALISATION FORM.

DISCLAIMER CLAUSE OF SEBI: It is to be distinctly understood that submission of the LOF to the SEBI should not in any way be deemed or construed that the same has been cleared or approved by SEBI. The Investors

are advised to refer to the full text of the Disclaimer clause of SEBI as provided in "Other Regulatory and Statutory Disclosures - Disclaimer Clause of SEBI" on page 441 of the LOF. DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not, in anyway, be deemed or construed that the LOF has been cleared

or approved by BSE; nor does it certify the correctness or completeness of any of the contents of the LOF. The Investors are advised to refer to the full text of the Disclaimer clause of BSE as provided in "Other Regulatory and Statutory Disclosures - Disclaimer Clause of BSE" on page 444 of the LOF. DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the LOF has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the LOF. The Investors are advised to refer to the full text of the Disclaimer clause of NSE as provided in "Other Regulatory and Statutory Disclosures - Disclaimer Clause

of NSE" on page 445 of the LOF.

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY. LEAD MANAGER TO THE ISSUE REGISTRAR TO THE ISSUE

**DAM Capital Advisors Limited** (Formerly IDFC Securities Limited) One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India

Tel: +91 22 4202 2500; Email: aurum.rights@damcapital.in Investor Grievance e-mail: complaint@damcapital.in; Website: www.damcapital.in

Contact Person: Chandresh Sharma; SEBI Registration No.: MB/INM000011336

KFin Technologies Limited

(Formerly KFin Technologies Private Limited) Selenium, Tower B, Plot No- 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi 500 032, Telangana, India Tel: +91 40 6716 2222; Email: aurumpropteh.rights@kfintech.com Investor Grievance Email: einward.ris@kfintech.com; Website: www.kfintech.com Contact Person: M Murali Krishna; SEBI Registration No.: INR000000221

Neha Sangam Aurum Building Q1, Gen-4/1, TTC Industrial Area, Thane Belapur Road, Ghansoli, Navi Mumbai, Thane, Maharashtra – 400710, India. Tel: + 91 22 3000 1728; Email: neha.sangam@aurumproptech.in

Khushbu Rakhecha Aurum Building Q1, Gen-4/1, TTC Industrial Area, Thane Belapur Road, Ghansoli, Navi Mumbai, Thane, Maharashtra – 400710, India. Tel: +91 22 3000 1740; Email: khushbu@aurumproptech.in

COMPLIANCE OFFICER

Investors may contact the Registrar or our Company Secretary or our Compliance Officer for any Issue related matter. All grievances relating to the ASBA process may be addressed to the Registrar, with a copy to the SCSBs. giving full details such as name, address of the applicant, contact number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCSBs where the Application Form or where the plain paper application was submitted by the Investors along with a photocopy of the acknowledgement slip. For further details on the process, please refer to the section titled "Terms of the Issue" on page 448 of the LOF.

For AURUM PROPTECH LIMITED On behalf of the Board of Directors

Place: Mumbai Date : May 23, 2022

Neha Sangam Company Secretary

Disclaimer: The LOF is available on the website of SEBI at www.sebi.gov.in, the NSE at www.nseindia.com, the BSE at www.bseindia.com, the website of the Lead Manager to the Issue, i.e., DAM Capital Advisors Limited (Formerly IDFC Securities Limited) at www.damcapital.in, the website of the Company at www.aurumproptech.in and website of the Registrar at https://rights.kfintech.com. Investors should note that investment in equity shares involves a degree of risk and for details relating to the same, please see the section entitled "Risk Factors" on page 26 of the LOF.

The Rights Entitlement and the Rights Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (U.S. Securities Act), or any U.S. State Securities Laws and may not be offered, sold, resold or otherwise transferred within the United States of America, or the territories or possession (hereof (United States or U.S.), except in a transaction not subject to or exempt from, the registration requirements of the U.S. Securities Act and applicable U.S. State Securities Laws. The Rights Entitlement and Rights Equity Shares referred to in the LOF are being offered and sold in offshore transactions outside the U.S. in compliance with Regulation S under the U.S. Securities Act to the existing shareholders located in jurisdictions where such offer and sale of the Rights Equity Shares and / or Rights Entitlements are permitted under laws of such jurisdictions. The offering to which the LOF relates is not and under no circumstances is to be construed as an offering of any Rights Equity Shares or the Rights Entitlements for sale in the U.S. or as a solicitation therein of an offer to buy any of the Rights Equity Shares or Rights Entitlement. There is no intention to register any portion of the issue or any of the securities described herein in the U.S. or to conduct a public offering of securities in the U.S. Accordingly, the Issue Documents and the Application Form should not be forwarded to or transmitted in or into the U.S. at any time. CONCEPT

In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any wilful default or neglect of the Acquirers or the failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the Public Shareholders as directed by SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of wilful

default by the Acquirers in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable for forfeiture. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, if the approvals mentioned in Paragraph VI (A) are not satisfactorily complied with or any of the statutory approvals are refused, the Acquirers have a right to withdraw the Offer. In the event of withdrawal, the Acquirers (through the Manager), shall within 2 (Two) Working Days of such withdrawal, make an announcement stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, in the same newspapers in which the Detailed Public Statement was published, and such announcement will also be sent to SEBI, Stock

Exchanges, and the Target Company at its registered office.

consideration or refund of Equity Shares to the Public Shareholders

Sr. No.		Day and Date
1.	Issue date of the Public Announcement	Wednesday, May 18, 2022
2.	Publication date of the Detailed Public Statement in the Newspapers	Tuesday, May 24, 2022
3.	Last date for filing of the Draft Letter of Offer with SEBI	Tuesday, May 31, 2022
4.	Last date for public announcement for a competing offer(s)#	Tuesday, June 14, 2022
5.	Last date for receipt of comments from SEBI on the Draft Letter of Offer will be received (in the event SEBI has not sought clarification or additional information from the Manager)	Tuesday, June 21, 2022
6.	Identified Date*	Thursday, June 23, 2022
7.	Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Thursday, June 30, 2022
8.	Last date for publication of the recommendations of the committee of the independent directors of the Target Company to the Public Shareholders for this Offer in the Newspapers	Tuesday, July 05, 2022
9.	Last date for upward revision of the Offer Price and / or the Offer Size	Wednesday, July 06, 2022
10.	Last date of publication of opening of Offer public announcement in the Newspapers	Wednesday, July 06, 2022
11.	Date of commencement of Tendering Period	Thursday, July 07, 2022
12.	Date of closing of Tendering Period	Wednesday, July 20, 2022
13.	Last date of communicating the rejection/ acceptance and completion of payment of	

Note: The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations) and are

subject to receipt of statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above

"Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer would be sent.

PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

As per the provisions of Regulation 40 (1) of the SEBI (LODR) Regulations and SEBI's press release dated December 03, 2018, bearing reference number 'PR 49/2018', requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from April 01, 2019. However, in accordance with SEBI bearing reference number 'SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020', shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations.

All Public Shareholders, registered or unregistered, holding the Equity Shares in dematerialized form or holding locked-in Equity Shares are eligible to participate in this Offer at any time during the period from the Offer Opening Date and Offer Closing Date before closure of the Tendering Period. All Public Shareholders who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. Accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.

The Offer will be implemented by the Target Company through Stock Exchange Mechanism made available by BSE Limited in the form of separate window as provided under the SEBI (SAST) Regulations read with Acquisition Window Circulars.

BSE Limited shall be the Designated Stock Exchange for the purpose of tendering of Offer Shares in the Offer. The Acquirers have appointed Nikuni Stock Brokers Limited as the registered broker for this Offer, through whom the purchases and the settlement of the Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Name Nikunj Stock Brokers Limited A-92, Gf, Left Portion, Kamla Nagar, New Delhi-110007, Delhi, India Address Contact Number +91-011-47030000/01 info@nikunjonline.com Contact Person Mr. Pramod Kumar Sultania All Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stock-

ON THE IDENTIFIED DATE. KINDLY READ IT CAREFULLY BEFORE TENDERING THE EQUITY SHARES IN THIS OFFER.

brokers ("Selling Brokers") within the normal trading hours of the secondary market, during the Tendering Period. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER THAT WOULD BE MAILED OR COURIERED TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY AS

No.

**FINANCIAL EXPRESS** 

DELHI JAL BOARD : DELHI SARKAR OFFICE OF THE ADDL. CHIEF ENGINEER (M)-10 TENDERING DIVISION (M)-10, ROOM NO. 103, 1st FLOOR, ENGINEERS BHAWAN.

through e procurement solution

upto 2.00 PM

Reserve | Date of release of tender in Last date and time for download & RTGS

NEAR MOOL CHAND CROSSING, ANDREWS GANJ, NEW DELHI-110049 Mail:- eetm10.djb@gmail.com. Mob.- 9650291341 NIT No. 18/EE (T) M-10/2022-23

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<del>3</del>	Press	Tender	
Name of work	Reserve price	Date of release of tender in e procurement solution	Last date and time for download & RT0 through e procurement solution
edging of balance quantity of silt from River Yamuna ar intake at Wazirabad water works. (Re-invite)	Item rate	2022_DJB_222669_1 20.5.2022	4.6.2022 upto 2.00 PM
NIT No	. 19/EE ( Press	T) M-10/2022-23 Tender	

Further details in this regard can be seen at **govtprocurement.delhi.gov.in ISSUED BY P.R.O. (WATER)** Sd/- (B.N. Gupta) EXECUTIVE ENGINEER (T) M-10

2022 DJB 222668

20.5.2022

Advt. No. J.S.V. 131 (2022-23) STOP CORONAVIRUS "WEAR MASK, FOLLOW PHYSICAL DISTANCING, MAINTAIN HAND HYGIENE"

## PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

### **INDERGIRI FINANCE LIMITED** Corporate Identification Number: L65923MH1995PLC161968;

Registered Office: Office No 327, 3rd Floor, Goyal Trade Centre, Near Sona Talkies, Shantivan, Borivali (East), Mumbai – 400066, Maharashtra, India; Contact Details: 022-28280515; Website: www.indergiri.com; Email Address: info@indergiri.com.

Open Offer for acquisition of up to 13,15,860 (Thirteen Lakhs Fifteen Thousand Eight Hundred and Sixty) Equity Shares representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of the Target Company held by the Public Shareholders in accordance with the provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto, at an offer price of ₹10.30/- (Rupees Ten and Thirty Paise Only) per Equity Share, made by Roshan Shah (Acquirer 1), Anand Devendra Tiwari (Acquirer 2), Wunnava V Shanker (Acquirer 3) and Mohit Agarwal (Acquirer 4) in accordance with the provisions of Regulations 3 (1) and 4 of the SEBI (SAST) Regulations ('Offer'). This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement ('Pre-Offer Advertisement') is being issued by CapitalSquare Advisors

Private Limited ('Manager'), for and on behalf of Roshan Shah ('Acquirer 1'), Anand Devendra Tiwari ('Acquirer 2'), Wunnava V Shanker ('Acquirer 3'), and Mohit Agarwal ('Acquirer 4') (Acquirer 1, Acquirer 2, Acquirer 3, and Acquirer 4 are hereinafter referred to as the 'Acquirers') pursuant to and

in compliance with the provisions of Regulation 18 (7) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, including subsequent amendments thereto ('SEBI (SAST) Regulations'), for acquisition of up to 13,15,860 (Thirteen Lakhs Fifteen Thousand Eight Hundred and Sixty) equity shares of face value of ₹10.00/- (Rupees Ten Only) each ('Equity Shares'), representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Indergiri Finance Limited ('INDERGR' or the 'Target Company') from the Public Shareholders of the Target Company at an offer price of ₹10.30/- (Rupees Ten and Thirty Paise Only) per Equity Share ('Offer Price') payable in cash ('Offer'). This Advertisement is to be read in conjunction with the (a) Public Announcement dated Wednesday, March 09, 2022, ('Public Announcement'), (b) Detailed Public Statement dated Monday, March 14, 2022 which was published on Tuesday, March 15, 2022 in the newspapers, namely being, Financial Express (English daily) (All Editions), Jansatta (Hindi daily) (All Editions) and Mumbai Lakshadeep (Marathi daily) (Mumbai Edition) ('Newspapers') ('Detailed Public Statement'), (c) Draft Letter of Offer dated Tuesday, March 22, 2022 ('Draft Letter of Offer'), (d) Letter of Offer dated Monday, May 16, 2022, along with the Form of Acceptance-cum-Acknowledgement and Form SH-4 Securities Transfer Form ('Letter of Offer'), (e) Corrigendum to the Letter of Offer dated Monday, May 16, 2022, which was published in the Newspapers on Tuesday, May 17, 2022 ('Corrigendum to the Letter of Offer'), (f)

Recommendations of the Committee of Independent Directors of the Target Company dated Saturday, May 21, 2022 which was published in the Newspapers on Monday, May 23, 2022 ('Recommendations of IDC'), and (g) The dispatch of Letter of Offer confirmation advertisement dated Monday, May 23, 2022, which is being published in the Newspapers on Tuesday, May 24, 2022 ('Dispatch Confirmation Advertisement'). (The Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Corrigendum to the Letter of Offer, Recommendations of IDC, and Dispatch Confirmation Advertisement and Pre-Offer Advertisement are hereinafter referred to as the 'Offer Documents'). This Advertisement is being 1. The Offer Price of ₹10.30/- (Rupees Ten and Thirty Paise Only) per Equity Share is payable in cash. There has been no revision in the Offer Price. Further, kindly note that the Acquirers have made an application with the Reserve Bank of India for change in control and management of the Target Company. However, as on date of this Pre-Offer Advertisement, the Target Company is yet to be in receipt of the necessary approval from the Reserve Bank of India, for the said change in control and management of the Target Company in pursuance of this Offer and purchase of Equity Shares pursuant to the Share Purchase Agreement. Except for being in receipt of the approval from the Reserve Bank of India, there are no other statutory

approval(s) required by the Acquirers to complete this Offer. In accordance with the provisions of Regulation 18 (11A) of SEBI (SAST) Regulations, if at the time of making payment to the Eligible Public Shareholders who have tendered their Equity Shares in the said Offer, the Target Company fails to receive the requisite approval from the Reserve Bank of India, then in such an event, an application shall be made to SEBI seeking extension of time from making payment to the said Public Shareholders, subject to ensuring revision in the Offer Price by addition of the delayed interest at the rate of 10.00% (Ten Percent) per annum on the Offer Price. For further details relating to the Offer Price, please refer to the Paragraph 6.1 beginning on page 21 of the Letter of Offer. The Committee of Independent Directors of the Target Company have opined that the Offer Price of ₹10.30/- (Rupees Ten and Thirty Paise Only) is fair and reasonable in accordance with the provisions of SEBI (SAST) Regulations, which was approved on Saturday, May 21, 2022, and published

on Monday, May 23, 2022, in the Newspapers. This Offer is not a competing offer.

The Letter of Offer has been dispatched to 1,477 (One Thousand Four Hundred and Seventy-Seven) Public Shareholders of the Target Company whose names appeared on Tuesday, May 10, 2022, being the Identified Date, through

Electronic mode to all the Public Shareholders whose e-mail addresses had been registered with the Depositories/Target Company on Monday, May

Speed post to those Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company, or whose Email Addresses are inactive on Wednesday, May 18, 2022.

Please note that a copy of the Letter of Offer along with other Offer Documents are also available and accessible on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Registrar at www.linkintime.co.in, and Manager at www.capitalsquare.in.

Public Shareholders are required to refer to the Paragraph 8 titled as 'Procedure for Acceptance and Settlement of the Offer' beginning on page 25 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Offer

a) In case the Equity Shares are held in physical form Public Shareholders holding Equity Shares in physical form may participate in this Offer through their Selling Broker by providing relevant information

Instructions for Public Shareholders

and documents as mentioned in Paragraph 8.9 titled as 'Procedure for Equity Shares held in physical form' beginning on page 26 of the Letter of Offer along with Form SH-4. b) In case the Equity Shares are held in Demat form

Public Shareholders holding the Equity Shares in dematerialized form may participate in this Offer by approaching their Selling Broker and tender their Equity Shares in Offer as per the procedure as mentioned in Paragraph 8.10 titled as 'Procedure for Equity Shares held in dematerialized form' beginning on page 27 of the Letter of Offer along with other details.

All the observations of SEBI vide observation letter bearing reference number 'SEBI/HO/CFD/DCR2/P/OW/2022/19390/1 dated Friday, May 06, 2022', issued in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of the Draft Letter of Offer are duly incorporated in

There are no other material updates in relation to this Offer since the date of Public Announcement, save as otherwise disclosed in the Offer

As on the date of this Advertisement and to the best of knowledge of the Acquirers, except of being in receipt of the approval from the Reserve Bank of India in terms of Paragraph 61 of Chapter – IX of Section III of Master Direction – Non-Banking Financial Company – Non-Systemically Important Non-Deposit taking Company (Reserve Bank) Directions, 2016, bearing notification number DNBR.PD.007/03.10.119/2016-17 dated September 01, 2016, there are no statutory, regulatory, or other approvals required by the Acquirers to be implemented to complete this Offer. Please refer to the Paragraph 7.6 titled as 'Statutory Approvals and conditions of the Offer' beginning on page 25 of the Letter of Offer.

Original Tentative Schedule | Revised Actual Schedule

10. The schedule of activity for undertaking this Offer is scheduled as under: Schedule of Activities

	Day and Date	Day and Date
Date of the Public Announcement	Wednesday, March 09, 2022	Wednesday, March 09, 2022
Date of publication of Detailed Public Statement in newspapers	Tuesday, March 15, 2022	Tuesday, March 15, 2022
Date of filing of the Draft Letter of Offer with SEBI	Tuesday, March 22, 2022	Tuesday, March 22, 2022
Last date for public announcement for competing offer(s)#	Wednesday, April 06, 2022	Wednesday, April 06, 2022
Last date for receipt of SEBI observations on the draft letter of offer (in the event SEBI has not sought clarifications or additional information	T 1 1 1 1 1 1 0 0000	F.1. M. 00 0000
from the Manager)	Tuesday, April 12, 2022	Friday, May 06, 2022@
Identified Date*	Monday, April 18, 2022	Tuesday, May 10, 2022
Date by which the Letter of Offer will be dispatched to the shareholders whose names appear on the register of members on the Identified Date	Monday, April 25, 2022	Wednesday, May 18, 2022
Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Open Offer	Thursday, April 28, 2022	Monday, May 23, 2022
Last date for revising the Offer Price / Offer Size	Friday, April 29, 2022	Tuesday, May 24, 2022
Date of publication of opening of Open Offer public announcement in the newspapers in which this Detailed Public Statement has been published	Friday, April 29, 2022	Tuesday, May 24, 2022
Date of commencement of Tendering Period ('Offer Opening Date')	Monday, May 02, 2022	Wednesday, May 25, 2022
Date of closure of Tendering Period ('Offer Closing Date')	Tuesday, May 17, 2022	Tuesday, June 07, 2022
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Tuesday, May 31, 2022	Tuesday, June 21, 2022

Note: The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of requisite from Reserve Bank of India and such other approvals from various statutory/ regulatory authorities and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST)

# There has been no competing offer.

@The actual date of receipt of Observation Letter from SEBI.

\*Identified Date is only for the purpose of determining the names of the Public Shareholders to whom the Letter of Offer would be sent. All the Public Shareholders (registered or unregistered) of the Equity Shares (except the parties to the Share Purchase Agreement) are eligible to participate in this Offer any time before the closure of this Offer.

The copies of the inspection documents as specified under Paragraph 13 titled as 'Documents for Inspection' beginning on page 33 of the Letter of Offer will be available for inspection at the registered office of the Manager, Capital Square Advisors Private Limited, located at 205-209, 2nd Floor,

AARPEE Center, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India, or the Public Shareholders may access the

inspection documents accessible on the website of the Manager at https://capitalsquare.in/ifl-oo-id and by obtaining its login credential from the Manager, on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering period i.e., commencing from Wednesday, May 25, 2022, to Tuesday, June 07, 2022. 12. The Acquirers accept full responsibility for the information contained in this Advertisement and for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available and accessible on website of SEBI at www.sebi.gov.in, BSE Limited

at www.bseindia.com, Target Company at www.indergiri.com, Registrar at www.linkintime.co.in, and Manager at www.capitalsquare.in. 13. The capitalized terms used in this Advertisement shall have the meaning assigned to them in the Offer Documents, unless otherwise specified.

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Place: Mumbai

Issued by the Manager to the Offer on behalf of the Acquirers CAPITALSQUARE ADVISORS PRIVATE LIMITED 205-209, 2<sup>nd</sup> Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093,

Contact Number: +91-22-6684-9999/ 145/ 138 Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in; Website: www.capitalsquare.in

Contact Person: Mr. Tanmoy Banerjee/ Ms. Pankita Patel SEBI Registration Number: INM000012219 Validity: Permanent Corporate Identification Number: U65999MH2008PTC187863

On behalf of the Acquirers

Date: Monday, May 23, 2022 Mohit Agarwal

OTHER INFORMATION

The Acquirers accept full and final responsibility for the information contained in the Public Announcement and this Detailed Public Statement and for their obligations as laid down in SEBI (SAST) Regulations. All information pertaining to the Target Company has been obtained from (i) publicly available sources, or (ii) any information provided or confirmed by the Target Company, and the accuracy thereof has not been independently verified by the Manager.

The Acquirers have appointed Skyline Financial Services Private Limited, as the Registrar bearing SEBI Registration Number

'INR000001112', having office at D - 153 A, 1st Floor, Okhla Industrial Area, Phase - I, New Delhi - 110020, Delhi, India, bearing contact details such as contact number '+91-011-26812682', Email Address 'virenr@skylinerta.com'and website 'www.skylinerta.com'. Mr. Subhash Agarwal, the contact person can be contacted from 10:00 a.m. (Indian Standard Time) to 5:00 p.m. (Indian Standard Time) on working days (except Saturdays, Sundays, and all public holidays), during the Tendering Period.

Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers have appointed Capital Square Advisors Private Limited as the Manager

This Detailed Public Statement will be available and accessible on the websites of Manager at www.capitalsquare.in, SEBI at

www.sebi.gov.in, and BSE at www.bseindia.com. Issued by the Manager to the Offer on behalf of the Acquirers

Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED 205-209, 2<sup>rd</sup> Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India Contact Details: +91-22-6684-9999/145/138;

Website: www.capitalsquare.in Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in/ Contact Person: Mr. Tanmoy Banerjee/ Ms. Pankita Patel SEBI Registration Number: INM000012219 Validity: Permanent

Corporate Identification Number: U65999MH2008PTC187863

For and on behalf of the Acquirers

Mr. Saurabh Goel

Sd/-Sd/-Harsh Gupta Date: Monday, May 23, 2022 Mr. Gauray Goel Rakesh Kumar Goel Place: Mumbai Acquirer 1 Acquirer 3 Acquirer 4

may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations; EQUITY SHARES ONCE TENDERED IN THE OFFER CANNOT BE WITHDRAWN BY THE PUBLIC SHAREHOLDERS. financiale